

**BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH AT HYDERABAD
COMPANY SCHEME PETITION NO. CP (CAA) 21/230/HDB/2022
CONNECTED WITH
COMPANY SCHEME APPLICATION NO. CA (CAA) 14/230/HDB/2022
In the matter of the Companies Act, 2013**

And

In the matter of Section 230 read with section 232, section 66 and other applicable provisions of the Companies Act, 2013 and the rules framed thereunder

And

In the matter of Scheme of Arrangement between **M/s. Pramati Software Private Limited** ("the Demerged Company") and **M/s. Wavemaker India Private Limited** ("the Resulting Company") and their respective shareholders ("Scheme")

M/s. Pramati Software Private Limited, a Company having its registered office at 5th Floor, N Heights, Plot -12, Software Units Layout, Madhapur, Hyderabad- 500081, Telangana. CIN: U72900TG2020PTC146867.

...**First Petitioner Company / Demerged Company**

NOTICE ISSUED PURSUANT TO THE ORDER OF THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, HYDERABAD BENCH AT HYDERABAD

A Joint Petition under Section 230 to 232, section 66 of the Companies Act, 2013 and the rules framed thereunder for the sanction of the Scheme of Arrangement between Pramati Software Private Limited and Wavemaker India Private Limited and their respective shareholders was presented by the Petitioner Companies. In this regard, the Hon'ble National Company Law Tribunal, Hyderabad Bench has approved the Scheme of Arrangement vide its Order dated 2nd February 2023.

A copy of the Order will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Place : Hyderabad	Sd/- P Anil Mukherji
Date : 13th March 2023	Advocates for the First Petitioner Company
	Office at # 301, 3rd Floor, G-6-3634, Green Channel Apartments, Khairatabad, Hyderabad.

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L&T Finance Limited

Registered Office: 15th Floor, P5 Srijan Tech Park
Plot No. 52, Block DN, Sector V, Salt Lake City
Kolkata 700 091, District 24-Parganas North.

CIN No.: U65910WB1993FLC060810

Branch office: KGN Towers, 5th Floor, No.62, Ethiraj Salai, Egmore, Chennai – 600 105.



L&T Financial Services

POSSESSION NOTICE

[Rule-8(1)]

Whereas the undersigned being the authorized officer of L&T Finance Limited (Erstwhile, L&T Housing Finance Ltd has been Merged with L&T Finance Ltd under the Scheme of Amalgamation by way of merger by absorption approved by the NCLT Mumbai as well as NCLT Kolkata, L&T Housing Finance Limited has merged with L&T Finance Limited ('LTF') w.e.f. 12th April, 2021) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred by Section 13(12) of the said Act read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notices calling upon the Borrower/ Co-borrowers and Guarantors to repay the amount mentioned in the demand notice appended below within 60 days from the date of receipt of the said notice together with further interest and other charges from the date of demand notice till payment/realization. The Borrower/ Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/ Co-Borrowers/ Guarantors and public in general that the undersigned has taken possession of the property described herein under in exercise of powers conferred on him/her under Section 13 of the said Act read with rule 8 of the said Rules on this notice. The borrower/co-borrower/guarantors attention invited to provision of sub-section (8) of section 13 of SARFAESI Act, in respect of time available, to redeem secured assets.

Loan Account Number	Borrower/s / Co-borrower/s & Guarantors Name	Description of the Mortgaged Properties	Demand Notice		Date and Type of Possession Taken																				
			Date	Outstanding Amount (₹)																					
H010202702 21080639 & H010202702 21080639L	1. Sanjeevi J (Borrower) No 140 Kamaraj Nagar Sankarapuram, Sithalapakkam, Kancheepuram, Tamil Nadu, 600126 Also At Flat No. GF-3, Survey No(s). 80/5 Situated At No. 89, Veppampett Village Thiruvallur District Tamil Nadu 602001 2. Bhavani S (Co-Borrower/s) No 140 Kamaraj Nagar Sankarapuram, Sithalapakkam, Kancheepuram, Tamil Nadu, 600126 Also At Flat No. GF-3, Survey No(s). 80/5 Situated At No. 89, Veppampett Village Thiruvallur Taluk, Thiruvallur District Tamil Nadu 602001 3. J S Catering (Co-Borrower/s) (Through Its Proprietor Sanjeevi J) No 140 Kamaraj Nagar Sankarapuram, Sithalapakkam, Kancheepuram, Tamil Nadu, 600126 Also At Flat No. GF-3, Survey No(s). 80/5 Situated At No. 89, Veppampett Village Thiruvallur Taluk, Thiruvallur District Tamil Nadu 602001	All The Piece And Parcel Of The Property Address: - Vacant Land Being A House Site Formed And Known As “Kannika Castle” Ground Floor-3, On The Multi Storied Building Measuring About 977 Sq.ft., Build Up Area And Undivided 400 Sq.ft., Out Of Share Of Land Together With All Its Common Eastment Rights, Comprised Survey No(s). 80/5 – 6540 Sq.ft, Situated At No. 89, Veppampett Village Thiruvallur Taluk, Thiruvallur District Tamil Nadu 602001 Bounded On <table> <tr> <td></td><td>2450 SQ.FT.,</td><td>1079 SQ.FT</td><td>3011 SQ.FT</td></tr> <tr> <td>North By</td><td>Baskaran Plot</td><td>Item 1</td><td>Baskar An Plot</td></tr> <tr> <td>South By</td><td>Alamaram Street</td><td>Alamaram Street</td><td>Item No.1 & S.Gandhi Land</td></tr> <tr> <td>East By</td><td>Baskaran Plot</td><td>Bahakthavatchalam Naidu Joint Property</td><td>Bahakthavatchalam Naidu Joint Property</td></tr> <tr> <td>West By</td><td>Vijayaraghavalu Naidu Plot</td><td>S.Gandhi Plot</td><td>Vijayaraghavalu Naidu Plot</td></tr> </table>		2450 SQ.FT.,	1079 SQ.FT	3011 SQ.FT	North By	Baskaran Plot	Item 1	Baskar An Plot	South By	Alamaram Street	Alamaram Street	Item No.1 & S.Gandhi Land	East By	Baskaran Plot	Bahakthavatchalam Naidu Joint Property	Bahakthavatchalam Naidu Joint Property	West By	Vijayaraghavalu Naidu Plot	S.Gandhi Plot	Vijayaraghavalu Naidu Plot	07.03.2023	Rs. 35,50,168.17/- As On Date. 08-09-2022	07.03.2023 Symbolic Possession
	2450 SQ.FT.,	1079 SQ.FT	3011 SQ.FT																						
North By	Baskaran Plot	Item 1	Baskar An Plot																						
South By	Alamaram Street	Alamaram Street	Item No.1 & S.Gandhi Land																						
East By	Baskaran Plot	Bahakthavatchalam Naidu Joint Property	Bahakthavatchalam Naidu Joint Property																						
West By	Vijayaraghavalu Naidu Plot	S.Gandhi Plot	Vijayaraghavalu Naidu Plot																						

The Borrower/ Co-borrowers/ Guarantors in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of L&T Finance Limited for an amount mentioned in the demand notice together with further interest and other charges from the date of demand notice till payment/realization.

Date: 13.03.2023

Place: Kancheepuram & Thiruvallur

Sd/-

Authorized Officer

For L&T FINANCE LIMITED